

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5367
ANSWERED ON:30.04.2002
SPECIAL COURTS IN TIHAR JAIL
VILAS BABURAO MUTTEMWAR

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Delhi Jail authorities have inter alia proposed for holding special courts in the Tihar Jail so as to curtail the expenditure and the difficulties on transportation of under trials from Jail to Courts and back;
- (b) if so, the details thereof;
- (c) whether the Government propose to introduce the video conference between magistrates and under trials to reduce the cost; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO)

(a) & (b): A proposal in this regard submitted by the Jail Administration to the Hon`ble Chief Justice of Delhi High Court has been converted into a Civil Writ Petition and the matter is sub-judice .

(c) & (d): The Delhi High Court has directed the Government to amend section 167 of the Code of Criminal Procedure, 1973 so as to enable the Central Jail, Tihar to produce undertrial prisoners/accused before the Magistrate through the Video Linkage System for extension of their remand.